

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.P No. 109/(MAH)/2017
CA No.

CORAM:

Present:




SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 30.03.2017

NAME OF THE PARTIES: M/r. Ashok K. Jain
V/s.
M/s. Naprod Life Sciences Pvt.Ltd.

SECTION OF THE COMPANIES ACT: 391 to 394 of the Companies Act 1956
and 230 to 232 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
1	Dharmika Patel	Advocate i/b M/s. Purnanand & CO.	 30/03/2017
2	Anupam Surve	Advocate for Petitioner i/b. Ravi K. Sinha.	 30/3/17
3.	Mr. V. S. Vengurlekar	Advocate for Petitioners i/b. Mr. Ravikash Sinha	 30-03-17
4.	Mr. A. K. Jain	Pet. 1 & 1A	—
5.	Mrs. Meena A. Jain	Pet. 1B.	—
6.	Mr. Rahul A. Jain	Pet. 1C	—
7.	Mr. Rohan A. Jain	Pet. 1D	—
8.	Mr. Pravin K. Jain	Pet. 2 & 2A & 2F	—
9.	Mrs. Bharti P. Jain	Pet. 2B	—
10.	Ms. Prachi P. Jain	Pet. 2C	—
11.	Mr. Mishaal P. Jain	Pet. 2D	—
12.	Ms. Nagati P. Jain	Pet. 2E	—
13.	Mr. Uttam K. Jain	Pet. 3A & 3A	—
14.	Mrs. Chanchal V. Jain	Pet. 3B.	—
15.	Mr. Abhay V. Jain	Pet. 3C.	—

Resp.

Respondents-

17. Mr. Mohan B. Jain - Resp. 1 & 2 & 9 & 10 again
18. Mrs. Kamala B. Jain - Resp. 3 KAMALA
19. Mr. B. K. Jain - Resp. 4 & 8 B.K.
20. Mrs. Sangeeta M. Jain - Resp. 5 Sangeeta
21. Mr. Manish B. Jain - Resp. 6 & 7 Manish
- 22

Order

CP 109/397-398/2017/ NCLT/MB/MAH/2017

The parties in CP 20 of 2005 filed consent terms agreed between them with a prayer for disposal of this company petition in terms of the consent terms arrived at between the parties.

In view of the consent terms filed before this bench along with a prayer for disposal of this company petition, this bench hereby disposes of this company petition by making the consent terms as part of this order.

All Miscellaneous Applications, if any, pending in this case are hereby closed as prayed for.

Accordingly, this company petition is disposed of.

Orders dated 8th May 2007, 22nd August 2008 and 22nd August 2014 are hereby vacated as prayed for.

On perusal of the order dated 8th May 2007, it is evident that the Company Law Board stayed holding of AGMs of the Company, the company accordingly could not hold AGMs since 2007 till date.

As the Company could not hold AGMs owing to Company Law Board order, the counsel for R1 has prayed this bench to waive the prosecution against this company in respect to non-holding of AGMs owing to the stay order passed by the Company Law Board, this bench, hereby holding ^{in view of it!} that the company is at liberty to hold meetings since 2007 with a direction to the Registrar of Companies not to initiate any prosecution against this company in respect to not holding AGMs since 2007 till this date.

Sd/-

B.S.V. PRAKASH KUMAR
Member (Judicial)

Sd/-

V. NALLASENAPATHY
Member (Technical)